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HIGH COURT OF JUDICATURE FOR RAJASTHAN AT
JODHPUR

D.B. Civil Writ Petition No. 10075/2017

Suo Moto

----Petitioner

Versus

1. Union Of India Through Secretary, Ministry Of Home Affairs, Govt. Of India, New Delhi.

State Of Rajasthan, Through Chief Secretary, Govt. Of Rajasthan, Jaipur.

----Respondents



For Petitioner(s) : Mr. Sajjan Singh
For Respondent(s) : Mr. Karan Singh Rajpurohit, AAG, Mr. Vipul Singhvi, Mr. Shreyansh Mehta, Mr. Surendra Singh Gaguda, Ms. Urvashi Vaya

HON'BLE MR. JUSTICE VIJAY BISHNOI
HON'BLE MR. JUSTICE MANOJ KUMAR GARG

Judgment / Order

02/01/2020

Learned counsel for the parties seek some time to address the issue regarding the grant of citizenship to the persecuted minorities of neighbouring countries in the light of the Citizenship (Amendment) Act, 2019, which came into force on 12th December, 2019. Time prayed for is granted.

List the matter on 3.2.2020.

(MANOJ KUMAR GARG),J

(VIJAY BISHNOI),J

msrathore/-